

18

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**Co. Appeal No. 14/252 (3)/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.11.2017**

Name of the Company: Anuj Shivsharma Shukla  
V/s.  
Registrar of Companies

Section of the Companies Act: Section 252 (3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	Alpesh Dhandhlya	PCS	Petitioners	
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2.

**ORDER**

Learned PCS Mr. Alpesh Dhandhlya present for Appellant. None present for ROC.

Appellant is directed to issue fresh notice on ROC and shall file proof of service.

Appellant is directed to file bank statement of the company, latest income tax return of the company and the affidavit of the appellant regarding the status of the bank accounts and the status of the directors of the company.

List the matter on 07.12.2017.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 13th day of November, 2017.